

## **CENTRAL ELECTRICITY AUTHORITY RULES, 1977**

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## **CENTRAL ELECTRICITY AUTHORITY RULES, 1977**

### CENTRAL ELECTRICITY AUTHORITY RULES, 1977

#### **1. Short title and commencement :-**

(1) These rules may be called the Central Electricity Authority Rules, 1977.

(2) They shall come into force on the date of their publication in the Official Gazette.

#### **2. Definitions :-**

In these rules, unless the context otherwise requires,-

(a) "Act" means the Electricity (Supply) Act, 1948 (54 of 1948) ;

(b) "Authority "means the Central Electricity Authority constituted under Section 3 ;

(c) "section" means a section of the Act.

#### **3. Functions and duties of the Authority :-**

In addition to the" functions and duties mentioned in particular in sub-section (1) of Section 3 , the functions to be exercised and the duties to be performed by the Authority shall be the following, namely :-

(a) co-ordination of research and development in the power engineering field;

(b) evaluation of the financial performance of the State Electricity Branch constituted under Section 5 and undertaking of studies concerning the economic and commercial aspects of the power

industry as well as analysis of the tariff structure in the power industry;

(c) techno-economic appraisal of power projects;

(d) promotion of inter-State and joint sector power projects.

**4. Cessation of membership of Authority in certain circumstances :-**

**\*\*1 \*]**

1. Omitted for " Subject to the provisions of sub-section (4) of Section 3 , a member of. the Authority shall cease to be such member if he- (a) has been convicted and sentenced to imprisonment for an offence which, in the opinion of the Central Government, involves moral turpitude, or (b) is an un-discharged insolvent; or (c) being a part-time member is, without the permission of the Authority previously obtained, absent from three consecutive meetings of the Authority. ", vide " CENTRAL ELECTRICITY AUTHORITY RULES, 1977" Dt.27th February, 1988 Published in Ministry of Energy (Department of Power), Noti. No. G.S.R. 124 dated February 10, 1988, published in the Gazetted of India, Part II, Section 3(i), dated 27th February, 1988, p. 520 [No. 6/88/F. No. A-12018/11 87-Adm. I]

**5. Resignation from membership of Authority :-**

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